

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Appeal No. 2 of 2020

EAS Sarma

...Appellant

-VS-

Union of India
Ministry of Environment and Forest,
& Climate Change,
Through the Secretary, & 3 others

....Respondents

REPLY FILED BY THE THIRD RESPONDENT

INDEX

Sl. No	Date	Description	Page No.
1.	19.03.2021	Reply filed by the Third Respondent	
2.	17.10.2015	Publication of Notice regarding Public Hearing (Annexure-1)	
3.	20.11.2015	Minutes of Public Hearing proceedings prepared and submitted to MoEF & CC (Annexure-2)	

Certified that the above are true copies of their respective originals.

Dated at Chennai on this the 19th day of March, 2021.

Counsel for third Respondent

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Appeal No: 2 of 2020

EAS Sarma

... Appellant

-Vs-

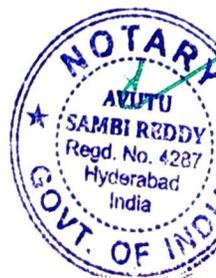
Union of India
Ministry of Environment and Forest
& Climate Change
through the Secretary, & 3 Ors.

... Respondents

REPLY FILED BY THE 3rd RESPONDENT

The 3rd respondent, states as follows:

1. The 3rd respondent denies all the allegations, averments and statements contained in the Appeal Petition as false and incorrect, except those that are specifically admitted herein.
2. The above appeal has been preferred by the appellant challenging the Environmental Clearance granted by the 1st respondent on 12.06.2019 to the 4th respondent for Kistaram open cast coal mine to produce coal of 2 million TPA (peak Production) at Kistaram Village, Sathupalli Mandal, Khammam District, Telangana.
3. It is respectfully submitted that the 4th respondent Kistaram open cast coal mine has obtained Clearance from MoEF vide Order No J-11015/212/2014-IA.II (M) dated 12.06.2019 which is valid up to 30.06.2024.
4. It is submitted that in so far as this respondent is concerned, that the Public hearing was conducted at the Regional Office of this Respondent Board at Kothagudem on 19/11/2015 as per the request of the 4th respondent as they obtained TOR dated 20/11/2014 from the 1st respondent. It is submitted that information regarding the

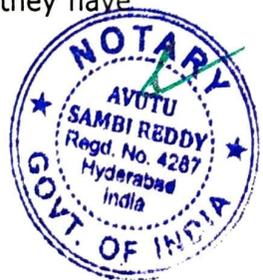


conduct of public hearing with date and venue along with the project details was published in the Telugu daily news paper (local language) i.e. Eenadu and in the Hindu English news paper on 19/10/2015 i.e. 30 days in advance by inviting objections, views, comments and suggestions from all persons including bonafide residents, environmental groups and other located at project site/sites of displacement/sites likely to be affected. Suggestions were invited from them. It was also widely publicized that interested persons can take part in the proceedings of the public hearing on the date and venue specified. Project details were also placed in surrounding panchayath offices of the villages and Government officials to access for public. The publications of notice regarding the public hearing is filed as **Annexure-1**.

5. It is respectfully submitted that the public hearing was conducted in a free and fair manner and the averments and allegations contained in paragraphs 31 to 33 as regards the public hearing are totally false and incorrect. The public hearing was presided over by the Joint Collector, Khammam District. Opportunity was given to gathering for public hearing and minutes of the public hearing proceedings were prepared and submitted to the MoEF & CC on 20/11/2015. The copy of the same is filed as **Annexure-2**.

6. The 4th respondent has conducted Draft EIA study in 10 Kms area around the project area in which Sathupalli (Vengalrao Nagar) is included. The study included the Environmental Management Plan (EMP).

7. It is respectfully submitted that the 4th respondent unit has acquired total land of 435.68 HA (Forest Land – 285.44 Ha & Non Forest land – 150.24 Ha). They obtained clearance from forest department for forest land, purchased private lands and acquired Government land under non forest land category for the project. Jagannadapuram village is falling in proposed coal mine project area for which the project authority is proposed to rehabilitate the village and they have



acquired land in Cherukupalli village for implementation of Rehabilitation and Resettlement (R & R) package. No coal mining activity is carried in Jagannadapuram village area, but the area is to be allocated for Over Burden (OB) dumping.

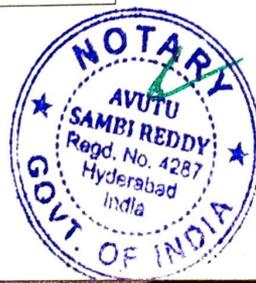
8. It is submitted that the project authority proposed to meet their water requirement from mine discharge water and no fresh water is to be utilized. Proposed water consumption details are submitted as below:

S.No.	Purpose	Quantity
1	Dust suppression	3960 KLD
2	HEMM washings	50 KLD
3	Fire fighting	50 KLD
4	Plantation	100 KLD
5	Domestic	40 KLD
	Total	4200 KLD

9. It is submitted that the main source of water is mine discharge and expected quantity is 8000 KLD in which water consumption is 4200 KLD and balance / excess water of 3800 KLD is proposed to be sent to settling ponds (earthen) and connected to storm water and garland drains finally joins into natural stream/tanks. The project proponent proposed to provide storm water drains and garland drains around the over burden dumping area and these drains are to be connected to natural streams / water tanks. The industry has to provide a tank (siltation ponds) in adequate number and appropriate size around the mine working, coal heaps and OB dumps to prevent runoff water and flow of sediments (coal ash along with soil) directly in to the drains and water bodies.

10. The proposed waste water generation details are submitted as below:

S.No.	Source	Quantity
1	HEMM washings	50 KLD
2	Domestic	35 KLD
	Total	85 KLD



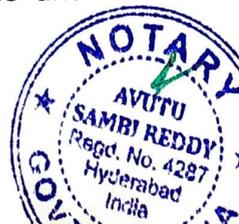
The effluent generated from washing of HEMM is proposed to be treated in ETP consisting of collection tank, oil and grease trap, settling tanks and final treated effluent collection tank. The treated effluent is proposed to be used for plantation. The project authority has not proposed any STP except septic tanks for disposal of domestic sewage water. The project authority has proposed to construct STP in under construction employees colony.

11. It is submitted that the source of air pollution from the proposed coal mine project area is drilling, blasting, coal crusher, transportation and handling of coal. The industry proposed to take following measures for dust control as submitted in the final EIA report:

- a) Wet drilling arrangements for controlling dust while drilling.
- b) Cladding to the coal crusher and water sprinkling system for proposed coal crusher.
- c) Water sprinklers at dump yards and coal loading and unloading points to reduce dust pollution.
- d) Mobile water tankers for water spraying on haul roads to control fugitive dust emissions.
- e) Periodical maintenance of all diesel / petrol operated vehicles is to be carried to control emissions.

12. It is further submitted that the 4th respondent proposed to adopt control blasting technique using delay detonators, nonels to reduce the fly rock, vibrations and noise to the surroundings. The details of the same have been furnished in Chapter No.10.5.4 of the final EIA report.

13. It is submitted that the total solid waste generation from the proposed project is 129.58 Million m³ of overburden material (which includes 128.57 Million m³ of hard OB and 1.01 Million m³ of Top Soil) during entire life of the project. The over burden and top soil excavated from the quarry shall be dumped separately at pre determined place and top soil is preserved at identified place and



utilized in spreading over external dumps as well as back filled areas as a part of reclamation. The industry has to provide retaining wall at the toe of the OB dumps within the mine to check runoff and siltation should be based on the rain fall data.

14. It is submitted that the industry proposed to develop greenbelt in vacant area, avenue plantation along the roads and over burden area (dump area) periodically. The plantation of native species to be made between the toe of dump and adjacent field / habitation / water bodies in consultation with the local Forest Department as per the EC conditions.
15. It is most humbly submitted that as per the EIA report and EC, surface water bodies are existing in an extent of 10.65 Ha and the industry proposed to maintain the same as it is and also proposed to develop plantation around the water bodies.
16. It is further submitted that the industry proposed a coal handling plan (CHP) consisting of coal crusher towards road side i.e. Sathupalli to Khammam area. The representative of the industry informed that they provide CHP at a distance of about 400 meters from the road and proposed to develop plantation in between the CHP and road. The industry has to comply this proposal and also provide win breaking walls with iron sheets around the CHP.
17. It is respectfully submitted that as per the EIA notification procedure, the public hearing date was fixed on 19.11.2015 and accordingly, the public hearing was conducted on that date under the supervision of the Joint Collector, Khammam District and the meeting was conducted after issuing wide publicity through Notification in the press for the proposed public hearing in "Eenadu" and in "The Hindu" English News Paper dailies published on 19.10.2015 i.e. 30 days in advance by inviting objections, views, comments and suggestions from the public.



18. It is respectfully submitted that the 1st respondent has granted the Environmental Clearance on 12.06.2019 to the 4th respondent. In so far as this Respondent is concerned, this respondent facilitated the conducting of the public hearing and forwarded the minutes of the said public hearing to the 1st respondent on 20/11/2015. This respondent has issued the Consent for Establishment (CFE) on 20.07.2019 to the 4th respondent for the establishment of the Kistaram open cast coal mine with the following conditions:-

- a) The industry shall develop greenbelt in an area of 279.47 Ha at the time of mine closing. Greenbelt shall be developed in 3-tier plantation of width 7.5 metres all along the boundary of mining lease area to control air pollution in the surrounding village.
- b) The industry shall not carry any mining activity within 500 metres from the houses of Kistaram village.
- c) The industry shall not carry any activity of OB dumping within 500 metres from the boundary of the houses of the villages.
- d) The industry shall also develop thick greenbelt as submitted in the EMP, particularly on the side of the villages to act as buffer.
- e) The Consent for Operation (CFO) was issued by the Board on 18.10.2019 which is valid up to 30.06.2024.

The above facts are submitted for the kind consideration of this Hon'ble NGT and it is prayed that this Hon'ble NGT may be pleased to dismiss the above appeal and pass such further or other orders and thus render justice.

Dated at Hyderabad on this the 19th day of March, 2021.


Counsel for 3rd Respondent


3rd Respondent

MEMBER SECRETARY
T.C. Pollution Control Board
Laxmavaran Bhavan, A-3, I.E.,
Sanathnagar, Hyderabad-48.



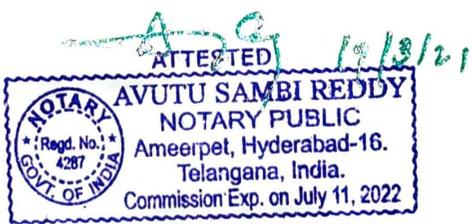
VERIFICATION

I, Neetu Kumari Prasad, I.A.S., Member-Secretary of the 3rd Respondent Board, i.e., Telangana Pollution Control Board, do hereby verify that what are all stated above are true and correct to the best of my knowledge and as per records available in the office.

Verified at Hyderabad on this the 19th day of March, 2021.



3rd Respondent
MEMBER SECRETARY
T.S. Pollution Control Board
Paryavaran Bhavan, A-3, I.E.,
Sanathnagar, Hyderabad-18.



ANNEXURE-1

THE HINDU • MONDAY, OCTOBER 19, 2015



TELANGANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE : KOTHAGUDEM
Beside Tahsildar Office, 'A' Power House Basthi,
Kothagudem - 507101, Khammam District. Ph: 08744 - 243165

ENVIRONMENTAL PUBLIC HEARING NOTIFICATION

In accordance with the Notification No.S.O.1533 (E) Dtd. 14-09-2006 of the Ministry of Environment & Forests, Government of India and its subsequent amendments, it is hereby notified to conduct Environmental Public Hearing for the proposal for setting up of "Kistaram Opencast Coal Mining Project (Kistaram OCP)", by "The Singareni Collieries Company Limited" at Kistaram & Jagannadhapuram Villages of Sathupalli Mandal, Khammam District, Telangana State. The details of the project activities as given by the proponent are as follows:

1. Name of the Company with Address & Phone number	The Singareni Collieries Company Limited (A Government Company) Kothagudem - 507101, Khammam District, T.S. PBX Phone Nos. 08744 - 242301, 302,303,304.
2. Name of the proposed Project, Location with Survey Numbers and extent of land	Kistaram Opencast Coal Mining Project, Kistaram and Jagannadhapuram Villages, Sathupalli Mandal, Khammam District. Total land required for the project : 435.68 Ha Forest Land : 285.44 Ha. Non Forest Land (Govt. & Private) : 150.24 Ha. (A) Forest Land Lankapalli RF, Sathupalli : Compartment Nos Khammam : 17/AA (Part), 175 (Part) (B) Private Land 1. Jagannadhapuram Village (Cherukupalli Gram Panchayat) Survey Nos: 1,2,6,7,8,9,13,14,18,19,21,22,23,26,27,29,31,33,34,35, 36,37,47,48,49,51,52,53,54,55,56,57,58,62,65, 68,72,74,77,78. 2. Kistaram Village (Kistaram Gram Panchayat) Survey Nos: 79,81,82,86. (C) Government Land 1. Jagannadhapuram Village (Cherukupalli Gram Panchayat) Survey Nos: 3,4, 5/1,2,3,4, 10,11,12,15,16,17, 20/1,2,3, 24, 25/1,2, 28/1,2,3, 30, 32, 38, 40,41,42, 43/1,2, 44, 45,46, 50,59, 60/1,2,3,4, 61/1,2,3, 63, 64/1,2,3,4,5,6,7,8, 66, 67/1,2,3, 69,70,71, 73,75,76. 2. Kistaram Village (Kistaram Gram Panchayat) Survey No : 80. (D) Government Assigned Land 1. Jagannadhapuram Village (Cherukupalli Gram Panchayat) Survey No : 39 2. Kistaram Village (Kistaram Gram Panchayat) Survey Nos: 78, 84, 158.
3. Name of the Authorized person to be contacted with address, phone number and Email	Sri A. Manohar Rao, Director (Planning & Projects) The Singareni Collieries Company Limited, Kothagudem - 507 101, Khammam District, Telangana State. Phone No.08744 - 242602. Fax No. 08744-242724. Email : dpp@sclmines.com
4) Capital Cost of the Project	Rs. 242.29 Crores.
5) Line of activity & Capacity	Excavation of Coal by opencast method of mining. Annual Coal Production : 2.00 Million Tonnes.
6) Proposed Environment Protection Measures in the project	Dust Suppression using water spraying, Wet drilling, effluent treatment facilities, controlled blasting and afforestation.
7) Date, Time and Venue of Public Hearing	Date : 19.11.2015 Time : 10.30. A.M. Venue : Near Mandal Parishad Primary School, Jagannadhapuram Village (Cherukupalli Grampanchayat), Sathupalli Mandal, Khammam District.
8) Places of the availability of Executive Summary and Draft EIA/ EMP of the proposed project including soft copy.	1) Collector & District Magistrate Office, Khammam. 2) District Industries Centre, Khammam. 3) CEO, Zilla Parishad Office, Khammam. 4) Regional Office, MOEF & CC, South Eastern Zone, 1st & 2nd floor, HEPC Building, No. 34, Cathedral Garden Road, Nungambakkam, Chennai - 600034. 5) Telangana State Pollution Control Board, Head Office, Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad - 18. 6) Telangana State Pollution Control Board, Zonal Office, H.No.6-3-1219, Umanagar, Near Country Club, Begumpet, Hyderabad -16. 7) Telangana State Environment Forest Science & Technology Dept., Secretariat, Hyderabad. 8) Telangana State Pollution Control Board, Regional Office, Kothagudem. 9) Revenue Divisional Office, Khammam, Khammam District 10) Tahsildar Office, Sathupalli Mandal, Khammam District. 11) Commissioner, Sathupalli Nagar Panchayat, Khammam District. 12) Gram Panchayat Office, Kistaram Village, Sathupalli Mandal, Khammam District. 13) Gram Panchayat Office, Cherukupalli Village, Sathupalli Mandal, Khammam District.

In accordance with the MoEF Notification No. S.O. 1533, dated 14.09.2006 and its subsequent amendments, suggestions, views, comments and objections of the public, located at project site likely to be affected by the proposed project, if any, are invited within 30 days from the date of publication of this notification. All the above persons can also make their representations in writing to the undersigned officer. All these persons can also participate in the public hearing on the date and venue specified above.

Note : Executive Summary & Draft EIA/ EMP reports are displayed at Boards website : <http://tspcb.cgg.gov.in>

Place : Kothagudem
Date : 17-10-2015

Sd/ Environmental Engineer
T.S.Pollution Control Board,
Regional Office, Kothagudem.

తెలంగాణ

సోమవారం 19 అక్టోబరు 2015



తెలంగాణ రాష్ట్ర కాలవ్య నియంత్రణ మండలి

ప్రాంతీయ కార్యాలయం-కొత్తగూడెం.
మండల ఆఫీసు ప్రకృతి, 'ఎ' పవర్ హౌస్ బస్ స్టాప్, కొత్తగూడెం-507101, ఖమ్మం(జిల్లా), ఫోన్: 08744-243165

పర్యావరణ ప్రజాభిప్రాయ సేకరణ ప్రకటన

ఇందు మూలంగా భారత ప్రభుత్వ పర్యావరణ మరియు అటవీమంత్రిత్వ శాఖ వారి ప్రకటన సంఖ్య ఎస్.ఓ. 1533(జి) తేదీ 14-09-2006, వాటి శ్రమపరి సవరణలు అనుసరించి తెలియజేయునది ఏమనగా, ది సంగరేజీ కాలరీస్ కంపెనీ లిమిటెడ్ వారు ఖమ్మం జిల్లాలోని సత్తుపల్లి మండలంలోని కిష్టారం మరియు జగన్నాధపురం గ్రామ పరిధిలో కొత్తగా కిష్టారం ఉపరితల బొగ్గు గని ద్వారా బొగ్గును వెలికితీయుటకు ప్రతిపాదించడమైనది. కావున ఈ ప్రతిపాదిత ప్రాజెక్టు కొరకు పర్యావరణ ప్రజాభిప్రాయ సేకరణ నిమిత్తం ఈ ప్రకటన జారీ చేయడమైనది. సదరు ప్రతిపాదకులు ఇచ్చిన ప్రాజెక్టు కార్యకలాపాలకు చెందిన వివరములు ఈ క్రింది పొందుపరచడమైనవి.

<p>1. కంపెనీ పేరు, చిరునామా మరియు టెలిఫోన్ నంబరు</p>	<p>ది సంగరేజీ కాలరీస్ కంపెనీ లిమిటెడ్. (ప్రభుత్వ రంగ సంస్థ) కొత్తగూడెం - 507101, ఖమ్మం జిల్లా, తెలంగాణ రాష్ట్రము. బి.బి.ఎక్స్ టెలిఫోన్ నెం.లు 08744-242301, 302,303,304</p>
<p>2. ప్రతిపాదిత ప్రాజెక్ట్ పేరు, ప్రదేశము మరియు కార్యకలాపాలు నిర్వహణకు అవసరమైన భూమికి సంబంధించిన సర్వే నెంబర్ల వివరములు</p>	<p>కిష్టారం ఓపెన్ కాస్ట్ (ఉపరితల బొగ్గుగని) కిష్టారం మరియు జగన్నాధ పురం గ్రామములు, సత్తుపల్లి మండలం, ఖమ్మం జిల్లా. ప్రాజెక్టు స్థల వివరాలు (సర్వే నంబర్లతో): ప్రాజెక్టుకు అవసరమైన మొత్తం భూమి : 435.68 హెక్టార్లు అటవీ భూమి : 285.44 హెక్టార్లు అటవీయేతర భూమి (ప్రభుత్వం & ప్రైవేటు భూమి) : 150.24 హెక్టార్లు (ఎ) అటవీ భూమి లంకపల్లి రిజర్వ్ ఫారెస్టు, సత్తుపల్లి, ఖమ్మం : కంపార్ట్మెంట్ నంబర్లు 17/ఎఎ (సాఫ్ట్) 175 (సాఫ్ట్) (డి) ప్రైవేటు భూమి. 1. జగన్నాధపురం గ్రామము (చెరుకుపల్లి గ్రామపంచాయితీ) : సర్వే నంబర్లు : 1, 2, 6, 7, 8, 9, 13, 14, 18, 19, 21, 22, 23, 26, 27, 29, 31, 33, 34, 35, 36, 37, 47, 48, 49, 51, 52, 53, 54, 55, 56, 57, 58, 62, 65, 68, 72, 74, 77, 78. 2. కిష్టారం గ్రామం (కిష్టారం గ్రామపంచాయితీ) : సర్వే నంబర్లు : 79, 81, 82, 86. (సి) ప్రభుత్వ భూమి 1. జగన్నాధపురం గ్రామము : సర్వే నంబర్లు : 3, 4, 5/1.2.3.4, 10, 11, 12, 15, 16, 17, 20/1.2.3, 24, 25/1.2, 28/1.2.3, 30, 32, 38, 40, 41, 42, 43/1.2, 44, 45, 46, 50, 59, 60/1.2.3.4, 61/1.2.3, 63, 64/1.2.3.1.5.6.7.8, 66, 67/1.2.3, 69, 70, 71, 73,75,76. 2. కిష్టారం గ్రామం : సర్వే నంబరు : 80 (డి) ప్రభుత్వం కేటాయించిన భూమి 1) జగన్నాధపురం గ్రామం : సర్వే నంబరు. 39 : 2) కిష్టారం గ్రామం : సర్వే నంబర్లు : 78,84,158.</p>
<p>3) ప్రాజెక్టు వివరములు తెలుసు కొనుటకు సంప్రదించవలసిన కంపెనీ ఆధికారి పేరు, చిరునామా మరియు టెలిఫోన్ నంబరు.</p>	<p>శ్రీ ఎ.మనోహరరావు, డైరెక్టర్ (ప్లానింగ్ మరియు ప్రాజెక్ట్ లు) ది సంగరేజీ కాలరీస్ కంపెనీ లిమిటెడ్ కొత్తగూడెం - 507 101, ఖమ్మంజిల్లా, తెలంగాణ రాష్ట్రం. ఫోన్: నెం. 08744 -242602, ఫ్యాక్స్ నెం. 08744 - 242724. ఇమెయిల్ : dpp@scclmines.com</p>
<p>4) ప్రాజెక్ట్ విలువ</p>	<p>రూ. 242.29 కోట్లు.</p>
<p>5) కార్యకలాపాల స్వభావం మరియు ఉత్పత్తి</p>	<p>ఉపరితల (ఓపెన్ కాస్ట్) పద్ధతుల ద్వారా త్రవ్వకాలు జరిపి బొగ్గు ఉత్పత్తి చేయుటం. వార్షిక బొగ్గు ఉత్పత్తి 2.00 మిలియన్ టన్నులు.</p>
<p>6) ప్రాజెక్టులో ప్రతిపాదించిన పర్యావరణ రక్షణ చర్యలు</p>	<p>ధూళి నివారణకు సీడిని చల్లడము, వెట్ డిబ్లింగ్, వ్యర్థ సీడిని శుద్ధిచేయుట, నియంత్రిత బ్లాస్టింగ్ విధానము, చెట్ల పెంపకము</p>
<p>7) పర్యావరణ ప్రజాభిప్రాయ సేకరణ జరుగు స్థలం, తేదీ మరియు సమయం</p>	<p>తేదీ : 19-11-2015 సమయం: ఉదయం 10.30 గంటలకు స్థలము : మండల పరిషత్ ప్రాథమిక పాఠశాల సమీపంలో జగన్నాధపురం గ్రామం, (చెరుకుపల్లి గ్రామ పంచాయితీ) సత్తుపల్లి మండలం, ఖమ్మంజిల్లా.</p>
<p>8) ప్రతిపాదిత కార్యకలాపాల సంక్షిప్త వివరములు (ఆంగ్లము మరియు తెలుగు) మరియు పర్యావరణ ప్రభావ అధ్యయన నివేదిక ప్రజల కొరకు అందుబాటులో ఉంచిన కార్యాలయములు (సాఫ్ట్ కాపీతో సహా)</p>	<p>1) కచ్చెర్ల మరియు జిల్లా మేజిస్ట్రేట్ వారి కార్యాలయము, ఖమ్మం. 2) జిల్లా పరిశ్రమల కేంద్రం, ఖమ్మం. 3) ముఖ్యకార్యనిర్వాహణ అధికారి, జిల్లా పరిషత్ కార్యాలయము, ఖమ్మం. 4) పర్యావరణ, అటవీ మరియు వాతావరణ మార్పు మంత్రిత్వ శాఖ (ప్రాంతీయ కార్యాలయము, దక్షిణ రూర్సు మండలం, 1 మరియు 2 వ అంతస్తు, హెచ్.ఇ.పి.సి. భవనం, సంఖ్య 34, కాకతల్ ఉద్ధానవన మార్గం, సుస్సంభాకం, చెన్నై - 600034. 5) తెలంగాణ రాష్ట్ర కాలవ్య నియంత్రణ మండలి, ప్రధాన కార్యాలయము, ఎ-3, ఇండస్ట్రియల్ ఎస్టేట్, సనకనగర్, హైదరాబాద్. 6) తెలంగాణ రాష్ట్ర కాలవ్య నియంత్రణ మండలి, జోనల్ కార్యాలయము, ఇంది సంఖ్య 6-3-1219, ఉమానగర్, కండ్లీ క్లబ్ సమీపంలో, బేగంపేట, హైదరాబాద్ - 16. 7) తెలంగాణ రాష్ట్ర పర్యావరణ, అటవీశాఖ మరియు సాంకేతిక విభాగము, రాష్ట్ర సచివాలయము, హైదరాబాద్. 8) తెలంగాణ రాష్ట్ర కాలవ్య నియంత్రణ మండలి, ప్రాంతీయ కార్యాలయము, కొత్తగూడెం. 9) రెవెన్యూ డివిజన్ కార్యాలయం, ఖమ్మం, ఖమ్మం జిల్లా. 10) తహసీల్దార్ వారి కార్యాలయం, సత్తుపల్లి మండలం, ఖమ్మం జిల్లా. 11) కమీషనర్, సత్తుపల్లి నగర పంచాయితీ, ఖమ్మం జిల్లా. 12) గ్రామపంచాయితీ కార్యాలయం, కిష్టారం గ్రామం, సత్తుపల్లి మండలం, ఖమ్మం జిల్లా. 13) గ్రామపంచాయితీ కార్యాలయం, చెరుకుపల్లి గ్రామం, సత్తుపల్లి మండలం, ఖమ్మం జిల్లా.</p>

కేంద్ర పర్యావరణ మరియు అటవీ మంత్రిత్వ శాఖ, భారత ప్రభుత్వం వారి ప్రకటన నెం. ఎస్.ఓ.1533 తేదీ 14.09.2006 మరియు వాటి శ్రమపరి సవరణలు అనుసరించి, ప్రతిపాదిత కార్యకలాపాల వలన పర్యావరణ సంబంధిత సమస్యలు ఎదురవుతున్నవని వారు తమ అభిప్రాయములు, సూచనలు, వ్యాఖ్యలు, ఆక్షేపణలను ఏమైన ఉన్న యెడల ప్రకటన ప్రచురించిన తేదీనుంచి 30 రోజులలోగా రిబిట్ ఫార్ములాగా ఈ క్రింది సంకేతం ద్వారా తమియవరచమని కోరడమైనది. అభివారందరూ పైన తెలుపబడిన తేదీ, ప్రదేశమునందు జరుగు పర్యావరణ సంబంధిత ప్రజాభిప్రాయ సేకరణలో స్వయముగా పాల్గొని తమ అభిప్రాయములు తెలియచేయవచ్చును. గమనిక : ప్రతిపాదిత కార్యకలాపాల సంక్షిప్త వివరములు మరియు పర్యావరణ ప్రభావఅధ్యయన నివేదిక బోర్డ్ వెబ్ సైట్ <http://tspcb.cgg.gov.in> నందు పొందుపరచడమైనది. సం/- పర్యావరణ ఇంజనీరు, తెలంగాణ రాష్ట్ర కాలవ్య నియంత్రణ మండలి, ప్రాంతీయ కార్యాలయం, కొత్తగూడెం.

స్థలం : కొత్తగూడెం
తేదీ : 17-10-2015



TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE :: KOTHAGUDEM

Beside: M.R.O. Office, 'A' Power House Basti, SCCL Head office area,
 Kothagudem - 507 101

P. Narsing Rao.,
 Environmental Engineer.

Ph. No. (08744) 243165
 E-mail: kgm.ro.ee@pcb.ap.gov.in

Lr.No. 428/PCB/RO/KGM/PH/2015- 818

Date: 20 -11-2015.

To
 The Director (IA Division),
 Coal Mining Projects,
 Ministry of Environment, Forests & Climate Change
 Vayu Wing, Indira Paryavaran Bhavan,
 Jor Bagh Road, Jor Bagh
New Delhi - 110 003.

Sir,

Sub:- PCB - RO - Kothagudem - Public Hearing of M/s The Singareni Collieries Company Ltd (Kistaram opencast coal mining project), Kistaram & Jagannadhapuram Villages, Sathupalli Mandal, Khammam District - Approved Minutes, attendance of public and Video CD of the proceedings of the Environmental Public Hearing held on 19-11-2015 - Communicated - Reg.

- Ref:-
1. Notification No: S.O.1533, dated 14-09-2006 issued under Environment (Protection) Act 1986 by MOE&F, Govt. of India.
 2. Request of the industry for conduct of Environmental Public Consultation dated 09-10-2015.
 3. Public hearing Notification published in Daily Hindu (English) and Eenadu (Telugu) New papers on 19-10-2015.
 4. Environmental Public hearing held on 19-11-2015.

With reference to the above, I am herewith submitting a copy of the approved Minutes, attendance of public and Video CD of the proceedings of the Environmental Public hearing held on 19-11-2015 at 10.30AM for the proposed project of M/s The Singareni Collieries Company Ltd (Kistaram opencast coal mining project), Kistaram & Jagannadhapuram Villages, Sathupalli Mandal, Khammam District for favour of kind information and for taking further necessary action.

Yours faithfully,

P. Narsing Rao
 Environmental Engineer.

Encl: As above

o/c

11

MINUTES OF THE ENVIRONMENTAL PUBLIC HEARING ON THE PROPOSED KISTARAM OPENCAST COAL MINING PROJECT OF THE SINGARENI COLLIERIES COMPANY LIMITED HELD ON 19.11.2015 AT 10.30 A.M. NEAR MANDAL PARISHAD PRIMARY SCHOOL, JAGANNADHAPURAM HAMLET OF CHERUKUPALLI GRAMA PANCHAYAT, SATHUPALLI MANDAL, KHAMMAM DISTRICT, TELANGANA STATE

I. THE FOLLOWING PANEL MEMBERS, REPRESENTATIVES OF THE PUBLIC AND INDUSTRY WERE PRESENT:

A. PANEL MEMBERS:

Sl. No.	Name of the Panel Member	
1)	Sri K.Babu Rao Joint Collector & Addl. Dist. Magistrate (FAC), Khammam.	Chairman
2)	Sri P. Narsing Rao, Environmental Engineer, Telangana State Pollution Control Board, Regional Office, Kothagudem.	Member

B. OTHER DISTRICT OFFICIALS / REPRESENTATIVES OF THE PUBLIC

Sl. No.	Name & Designation
1)	Sri Sandra Venkata Veeraiah, Hon'ble MLA, Sathupalli Constituency, Khammam District.
2)	Sri Jasthi Appa Rao, President, Mandal Praja Parishad, Sathupalli Mandal.
3)	Sri D. Pullaiah, Tahsildar, Sathupalli.
4)	Sri A. Sathyanarayana, AD, District Industries Centre, Khammam.
5)	Smt. H. Laxmi, ZPTC, Sathupalli.
6)	Sri P. Ganesh, Spl. Dy. Collector (IPT & Rlys.), Khammam.

C. REPRESENTATIVES OF THE INDUSTRY:

Sl. No.	Name & Designation
1)	Sri Ch. Venkateshwar Rao, Chief General Manager, Kothagudem Area
2)	Sri M. Vasanth Kumar, General Manager (Environment), Corporate
3)	Sri Antony Raja, General Manager, Estates
4)	Sri. K.K Sarma, General Manager, Exploration
5)	Sri K. Guravaiah, Addl. General Manager, Project Planning.
6)	Sri. K. Suryanarayana, Project Officer, JVR.OC-I Exp. Mine, JVR.OC-II and Kistaram Opencast Projects
7)	Sri M. Shalem Raju, DGM / SO to Chief GM, KGM Area
8)	Sri. M.S.Gnana Sundaram, SE (Environment), Corporate
9)	Sri K Raghu Kumar, SE (Environment), Corporate
10)	Sri T. Satyanarayana, Dy.Manager (Env), Kothagudem Area

ii. **Around 600 people attended the public hearing from the surrounding villages and Sathupalli town (copy enclosed).**

At the outset, the Environmental Engineer, Telangana State Pollution Control Board, Regional Office, Kothagudem, Khammam Dist. Telangana, welcomed the Joint Collector & Addl. District Magistrate (FAC), Khammam, the Chairman of the meeting, and the public attending the public hearing, Public Representatives, print and electronic media and other officials. The Environmental Engineer informed that the public hearing is being conducted for proposed Kistaram Opencast Coal Mining Project of the Singareni Collieries Company Ltd. (SCCL), Kothagudem, Khammam District, Telangana State. He informed that as per EIA Notification S.O. No. 1533(E) dated 14.09.2006 issued by the Ministry of Environment & Forest and CC, Government of India prior Environmental Clearance is required for establishment of mining of minerals and public hearing is made mandatory for obtaining Environmental clearance from MoEF & CC. He also stated that a press notification pertaining to the proposed public hearing was published in "Eenadu" and "HINDU" daily news papers in Telugu and in English language respectively on 19.10.2015 and informed that the notification was issued inviting suggestions, views, comments and objections, if any, on the proposed establishment of the plant in writing. He also informed that EIA report and Executive summaries (Telugu & English) were placed at various places of Government offices for the availability of the public. He further informed that the TOMTOM was conducted in the villages on 17.11.2015 & 18.11.2015 and informed about the Public Hearing. He informed that no written representations were received from the public during the period. He requested the public gathered at the venue to offer their suggestions, views, comments and objections if any on the proposed Kistaram Opencast Coal Mining Project. The views expressed will be recorded and video graphed. The entire proceedings will be sent to the MoEF & CC, Govt, of India, New Delhi for necessary action. Then the Environmental Engineer requested the Joint Collector & Addl. District Magistrate(FAC), Khammam to conduct the proceedings of the meeting.

The Joint Collector & Addl. Dist. Magistrate(FAC), Khammam welcomed the officials and the public. He informed that public hearing is being conducted for proposed Kistaram Opencast Coal Mining Project of the Singareni Collieries Company Ltd. (SCCL), Sathupalli, Kothagudem Area, Khammam District as per EIA Notification, 2006 issued by MoEF & CC. As part of the public hearing, the representatives of SCCL management will be explain about the project, technology, pollution control measures

proposed. The public can express their views without any fear and opportunity will be given to everybody to express their views. The entire programme will be conducted in a transparent manner and the proceedings of the meeting will be recorded along with video and same will be forwarded to the MoEF & CC for further course of action.

He requested the management of the Singareni Collieries Company Ltd. to explain in detail, the salient features of the proposed Kistaram Opencast Coal Mining Project and its summary of EIA Report.

Sri Ch. Venkateshwar Rao, Chief General Manager, Kothagudem Area welcomed the Chairman, Officials, Villagers of Kistarm, Jagannadhapuram, Cherukupalli, Rejerla, Lingapalem and Sathupalli and Political, Print and Electronic Media and all the public. He stated that he has been working for the last 8 months as Chief General Manager in Kothagudem Area and he has been authorized by Director (Planning & Projects) to explain about the importance and necessity for taking up of the proposed Kistaram Opencast Coal Mining Project. He explained that -

1. SCCL is the only Government coal mining company in the South India catering to the energy needs of thermal power, cement, steel and other coal based industries. He added that SCCL is also supplying coal to the industries located in the states of Andhra Pradesh, Maharashtra, Tamilnadu, Karnataka etc., apart from those in Telangana State.
2. The company is presently operating 31 underground and 16 open cast coal mines, located in 4 districts of Telangana viz. Adilabad, Karimnagar, Warangal and Khammam with a work force of around 58,418. Due to the presence of SCCL, around 5 lakh persons are benefited indirectly in this region.
3. SCCL has been carrying out mining operations in Kothagudem Area for the last ten decades and it is known that presently coal is being produced from 2 underground mines and 2 opencast mines in Kothagudem Area.
4. To meet the energy needs of southern India, SCCL is producing by opening new mines. This company is abides the rules of State and Central Government.
5. SCCL is producing 10% of the nation's production with only 7% of nation's coal reserves. About 80% of coal produced from the existing mines is being supplied to power sector and the balance to cement, steel and other industries. SCCL has planned to produce 60.03 Million Tonnes during the year 2015-16.
6. The present proposal of Kistaram Opencast Coal Mining Project is to offset the exhaustion of coal reserves in other mines.

7. The land required for the project is 435.68 Ha. and the proposed annual production is 2.00 M.T. Out of 435.68 Ha of total land, 285.44 Ha is forest land and the remaining land of 150.24 Ha is non-forest land.
8. Since Jagannadhapuram hamlet of Cherukupalli Grama Panchayath of Sathupalli Mandal falls in the Project Area, it will be rehabilitated as per the "Right to Fair Compensation in Land Acquisition, Rehabilitation and Resettlement Act, 2013."
9. He explained that SCCL has been conducting community development programmes through Surrounding Habitat Assistance Programme (SHAPE). Further, under Singareni Seva Samithi, 5 medical camps and training programmes in Tailoring & Embroidery, Weaving Courses, Fabric Painting, Motor Driving Courses, Computer and DTP Courses in the surrounding villages.
10. As a part of Corporate Social Responsibility, the company spent Rs.427.86 lakhs in and around the surrounding villages under Surrounding Habitat Assistance Programme (SHAPE). He also explained that, under this project, an amount of Rs. 60.70 Lakhs was spent different development works in Kistaram and Jagannadhapuram villages. In addition to the above, SCCL has provided 24 hours power supply line to RWS Bore wells of Kistaram Village by laying separate power line from Sathupalli Sub Station to Kistaram Village by spending Rs.15.00 Lakhs. During 2014-15, De-silting of Chilla Vagu Project and Pedda Cheruvu of Kistaram Village and Jeenugupalli Cheruvu of Rejerla Village have been taken up by SCCL.
11. He said that similar works will be extended in future for development of nearby villages. The commissioning of this project is essential to meet the energy requirements of the state and added that the environmental management plan has been prepared to commence mining operations with minimum impact on environment.

At the end of his speech, he once again appealed that this project is necessary for:

1. Power needs.
2. Economical and Social Development of Region and the State.

Sri M.S. Gnana Sundaram, SE (Env.) Corporate, SCCL, explained about the present proposal which will produce 2.00 MTPA. The land required for the project is 435.68 Ha. Out of which 285.44 Ha. Is forest land and the remaining land of 150.24 Ha. is non-forest land. The coal reserves in the project are 21.61 MT.

He further informed that Baseline environmental data has been generated from December, 2014 to February, 2015 by EPTRI, Hyderabad and values were observed to be within the prescribed limits. He said that Environment Management Plan has been formulated for this project for taking up mining activities with pollution control measures to control and prevent pollution on Air, Water, Noise and Land. He informed that, all the activities in the proposed project will be taken up as per the guidelines and clearance conditions of MoEF & CC and TSPCB.

He also explained the proposed pollution control measures for air, water, noise, ground vibration, solid waste management and stressed that phase wise reclamation will be carried out. The total direct cost for the environmental management is Rs. 20.95 crores and indirect cost of Rs. 850.24 Lakhs. The annual revenue expenditure for implementation of environmental management plan in the proposed project is estimated at Rs.3.77 crores which amounts to Rs. 18.86 per tonne of coal produced.

III. VIEWS, SUGGESTIONS, COMMENTS AND OBJECTIONS OF THE PUBLIC

1. Sri Sandra Venkata Veeraiah, Hon'ble MLA, Sathupalli Constituency, Khammam District.

- Expressed his concern that the villagers have not been compensated properly during earlier land acquisition activities. SCCL has not taken up developmental activities in the villages.
- He explained that in the state of Odisha, a compensation of Rs. 25 lakhs is being paid per acre and demanded similar compensation to the land losers in the project.
- Jagannadapuram is a Tribal village which has formed 400 years ago. If these people are re-located to another place, their cultural values and tradition will be lost.
- He requested to arrange transportation of coal from the Opencast Project without harming the local people. Due to increase of coal transport, several people have lost their lives. He expressed that some cracks have occurred in the houses in Vengalraonagar and NTR nagar due to blasting and requested SCCL to take up safe blasting methods, so that nearby villagers are not subjected to any loss.

He stated that State Govt. has proposed two bed room houses for weaker sections. He desired that SCCL should provide better houses than these at R & R site.

He demanded that persons covered under ROFR, Govt. assigned land and those possessing pattas should be compensated equally.

He said that as the revenue records are quite old, fresh and proper survey should be carried out to identify the actual land owner.

He was concerned about the increase of temperature due to mining.

He requested the Chairman to give opportunity to all to express their views on the project and prepare and send report covering everyone's views.

2. **Sri Dandu Adinarayana, Divisional Secretary, CPI, Sathupalli** desired that:

- Compensation of Rs. 20 lakhs per acre, house with all amenities to be provided to land losers. He stated that the people living around opencast mine are suffering from health related issues and demanded that proper pollution control measures including afforestation, controlled blasting etc. should be taken up by SCCL.

- He said that adequate plantation has not been done

- He demanded employment to the land losers as well as local youth in the contractual works.

- He demanded justice to the land losers.

3. **Sri Jasthi Appa Rao, President, MPP, Sathupalli.**

- He has expressed that villagers of this locality has welcomed JVR OC-1 Project without any objection earlier.

- Earlier SCCL has given some assurances, but they have not been fulfilled and proper compensation was not paid to some of the land losers.

- Earlier SCCL has not taken-up sufficient developmental activities in the surrounding villages and hence requested to provide CC Roads, Water Tank, Hospital, Community Hall at Kistaram village.

- He informed that due to transportation of coal by lorries 600 persons died due to accidents and health problems.

- He demanded that the local transport contractors should be given priority for coal transportation.

- He has requested to provide basic amenities under SHAPE funds to the surrounding villages by involving the local public representatives.
 - He has also requested that the Project should be started only after justifying the requirements of PDFs.
 - He has also requested to provide 1 ½ to 2 Guntas of housing plots for 150 families of Jagannathapuram.
 - He demanded that R&R site should be identified in Sathupalli Mandal only.
4. **Sri Parsa Vidyasagar, President, Telangana Praja Front :**
He has requested not to deceive the PDFs and provide better package to them. He also pointed out that due to existing mining activity the people are facing lot of pollution problems and ground water depletion and hence requested the villagers to oppose the proposed project.
5. **Sri Vishnu Vardhan Rao, Ex-Sarpanch, Kistaram Village:**
- He has requested to control the pollution from the existing JVR OC-1 Project.
 - He has requested to make total justice to the project displacement villagers of Jagannathapuram and provide R&R at Cherukupalli Village by constructing a colony with all basic amenities.
 - He has requested to provide employment to the local youth.
 - He also expressed that the existing 4 Nos. of drinking water bore wells will be disturbed due to proposed opencast project and hence requested to provide alternative drinking water supply.
 - Due to proposed dump yard near Kistaram village will create dust nuisance to the villagers. Hence, necessary measures to be taken-up by SCCL.
6. **Sri Udathaneni Appa Rao, Kistaram Village:**
- He stated that earlier all the villagers sacrificed their lands to SCCL for establishment of JVR OC-1 and compensation was not paid for some of the Government assigned lands of Kistaram Village.
 - He has requested that all the Revenue Records should be corrected and take-up enjoyment survey with all existing crops/tress/structures etc., before taking-up the land acquisition. SCCL is delaying for payment of compensation in respect of JVR OC-2 and requested to speed-up the process.
 - He has also requested to provide all facilities to PDFs and project affected villages.
 - He has advised to take-up safe coal transportation from the Opencast Project to the CHPs, as there are so many road accidents are taken place.
 - He has requested that to start the project SCCL has to pay suitable compensation and R&R package to the land losers.

- He commented that the coal transport trucks/lorries making 7 – 8 trips per day instead of 4 trips per day as per order, thereby the accidents are taking place. The local people are not getting opportunity of contract work of coal transportation.
- He has requested to pay Rs.500 Crores as SHAPE funds to the projected affected villages and to take up development works.
- He demanded for a compensation of Rs.33 Lakhs per acre as was paid in Polavaram Irrigation Project of A.P. He also requested to implement the new LARR Act, 2013.
- He suggested to identify the R&R site for Kommepalli village, which will be displaced due to proposed JVR OC-II Project at Kistaram Village.

7. Sri Mamillapalli Krishnaiah, Ex-Sarpanch, Kistaram Village:

- He stated that due to pollution from the existing JVR OC-I Mining activities, surrounding villagers are facing lot of health problems, affected 300 people of above age of 50 years and he commented that during the health survey conducted to the students of ZP High School, Kistaram, it was identified that about 150 students are suffering from eye sight problem. He has also stated that the land losers have not received proper compensation due to discrepancies in land records.
- He advised to pay suitable compensation to the PDFs, so that they can lead better life.

8. Sri. Bonthu Rama Rao, Kistaram Village:

- He stated that he was one of the land losers of JVR OC-1 Project and he was not paid compensation for some part of his land, which was acquired by SCCL and requested to look into the matter. He said that about Rs.3.5 Lakhs was spent for the legal expenses to get the compensation, but till date it is not finalized.
- He said that the SCCL has not identified their sacrifices by losing lands and requested to do the justice for all the villagers of Jagannadhapuram. He has stated that due to pollution of JVR OC-I Mining Project their crops are being damaged.
- He has requested to pay better compensation to the land losers of Kistaram OCP. SCCL is delaying for payment of compensation in respect of JVR OC-II and requested to speed-up the process.

9. Sri Mogili Nageswar Rao, Jagannadhapuram Village:

He has requested to pay same compensation to patta lands and Government assigned lands and to provide R&R at a suitable place according to their desire. He has also requested to do justice to him.

- 10. **Sri. Garapati Subba Rao, Ex-Army Personnel, Jagannadhapuram Village:**
He informed that the government has awarded 5.08 acres of land at Jagannadhapuram village for his better service to the nation. Hence he refused to give his land for the proposed Kistaram Opencast Project as his livelihood is depended on it only and requested to do justice.
- 11. **Sri Bommareddy Vijaya Kumar Reddy, Ex-Sarpanch, Cherukupalli & President, Co-operative Society:**
 - He stated that lot of pollution like noise, smell and dust are arising due to existing Mining Activities mainly by blasting.
 - He requested to announce the compensation for their lands and R&R package to the Jagannadhapuram Village and implement land to land scheme and provide double bed room houses to the STs of Jagannadhapuram Villagers and also to announce time limit for land acquisition.
 - He demanded a compensation of Rs. 50.00 Lakhs per acre in the proposed Kistaram Opencast Project.
- 12. **Smt. Ashirvadam, Anganvadi Teacher, Jagannadhapuram Village:**
She requested to provide employment to the educated unemployment youth, as they belong to tribal category and requested to provide training programmes in this area and do the justice to the land losers and provide better R&R package.
- 13. **Smt. Krishnaveni, Unemployee, Jagannadhapuram Village:**
She requested SCCL authorities to provide employment opportunities those who were trained through Singareni Seva Samithi programmes and to issue certificates for the courses they were trained and arrange bank loans for self employment.
- 14. **Mr. Madhu, Kistaram Village:**
He has requested to provide any type of employment and compensation to the people, as they are not having any land and house in the Project Affected Villages.
- 15. **Sri Mogili Muthyalu, Jagannadhapuram Village:**
He has requested to pay suitable compensation to their assigned lands on par with patta lands.
- 16. **Sri Ch. Jagan Mohan Reddy, Kistaram Village:**
He has requested to take up de-siltation of Moddula Charuvu (tank) in Jagannadhapuram village.

Management to give clarifications/comments on the issues raised by the public.

V. MANAGEMENT RESPONSE.

Sri Ch. Venkateshwara Rao, Chief General Manager (CGM), Kothagudem Area has given point-wise clarifications on the issues raised during the meeting as follows:

1. CGM requested the Revenue Authorities to identify the eligible land losers, so as to avoid disputes and to pay the compensation to the eligible land losers.
2. He informed that for payment of house sites to Kommepalli villagers, approval was taken within eight days from higher authorities and further informed that payment of compensation to Kistaram villagers approval was taken within 8 hours even though award was not passed.
3. CGM clarified that, as per the new LARR Act, 2013, same compensation will be paid to Govt. Assigned Lands, RoFR Lands (registered) and Patta Lands. He assured that all issues of land acquisition related to Kommepalli village will be settled after discussion with District Collector and there is no problem regarding payment of compensation to Kistaram villagers as SCCL is paying higher compensation.
4. SCCL will take all the necessary steps to control the environmental pollution as per the rules and regulations and guidelines of MoEF&CC and TSPCB by allocating sufficient budget. M/s. EPTRI, Hyderabad, which is a Govt. Organization, is monitoring pollution levels in SCCL Mining Areas.
5. SCCL will also establishing continuous online Air Quality Monitoring equipment with display arrangement to know the pollution levels.
6. Depletion of Ground Water levels due to Opencast & under Ground Mining activities will be up to some distance only. Piezometric wells are being constructed in and around the Mining activity to monitor the ground water levels and SCCL has also taken-up de-silting of water tanks in the surrounding villages to augment the ground water levels. De-silting of water tanks of Kistaram and Jagannadhapuram will be taken up in future.

7. SCCL has introduced a new Ancillary Units scheme in the year 2012 for the benefit of unemployed youth in the surrounding villages of SCCL and identified around 44 items that are being used by SCCL. As such advised the youth to register a Society to take-up small scale industrial units in the vicinity of Sathupalli Area for manufacturing for those items and the same will be purchased by SCCL.
8. As far as possible, the orders for Hired Vehicles will be given to the local people of the project affected areas. With regard to Coal Transport Tippers, it is advised that not to purchase Non Tippers which are not useful for transport of coal to Coal Handling Plants. He advised to purchase Tippers which are having self unloading system. Also informed that to form a coal transport tippers association so as to give unit rate contract and supply of labour through this association.
9. R&R site for Jagannadhapuram Villagers will be identified at suitable place, at one location subject to availability of land and as per the willingness of the villagers after discussions with Revenue Authorities.
10. Payment of compensation for the land losers of JVR OC-2 has been delayed due to discrepancies in Revenue Records and court cases and finally the matter has been referred to Lok Adalat for amicable solution and is in final stage.
11. SCCL will give top priority for protection of environment and all necessary steps will be taken up as per the MoEF & CC and TSPCB guidelines/standards.
12. Compensation for the Kistaram OCP Land losers will be decided by the Revenue authorities and will be paid according to new LARR Act, 2013.

The Joint Collector & Addl. District Magistrate (FAC), Khammam has assured that regarding land disputes the District Collector introduced a new system that the representations received from public will be taken as SUMOTO case and Joint Collector will issue notices to petitioners, respondents, concerned Tahsildar & VRO to get all the land records, evidences and for examination to finalize/identify the actual land owner.

He also assured that, the representations received in connection with non payment of compensation to land losers of JVR OC-I, the same will be taken as SUMOTO case and verify the land acquisition records and will discuss with the District Collector for suitable decision.

He informed that earlier Government was not paid any amount to Govt. occupied lands and used to pay 50% of compensation to Govt. Assigned Lands. He further informed that the present Government & District Collector, as per new LARR Act, 2013, paying 100% compensation to Govt. Assigned Lands and ex-gratia will be paid to Govt. occupied lands. Alrerady ex-gratia has been paid in the case land acquisition for Bhadradi Power Plant and also informed that nobody is against the farmers and the present Government's policy is to provide livelihood to every body.

He informed that CGM of SCCL has given assurance to solve all the issues and further informed that all the issues will be settled in front of the District Collector through mutual discussions.

While concluding the meeting, he requested all the villagers to co-operate for establishment of proposed Kistaram Opencast Project for the development of State & Nation.

Narasingh
19/8/18
Environmental Engineer,
T.S. Pollution Control Board,
Regional Office, Kothagudem.

N. V. Rao
19/8/18
Joint Collector & Addl. Dist
Magistrate (FAC),
Khammam.

**BEFORE THE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE AT
CHENNAI**

Appeal No. 2 of 2020

REPLY FILED 3RD RESPONDENT

**T.SAI KRISHNAN
COUNSEL FOR 3RD RESPONDENT**